BENCH-II

NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

CA (IB) No. 234/KB/2017 CP (IB) No. 182/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28th July, 2017, 10.30 A.M

Name of the Company		Gujarat NRE Coke Ltd -VS- Paschim Gujarat Vij Company Ltd		
Under Section		10(1) IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

Sailandra Tiwan

Corporate Debier Suludi J. www. 28/7/17

2. Sommer o stoklarte.

Respondent Sommer Municipal 28/1/17

28 07 2017 - CA(IB) No.234/KB/2017 CP(IB)No.182/KB/2017 - Gujarat NRE Coke Ltd. Vs. Paschim Gujarat Vij Company Ltd.

ORDER

Ld. Lawyer on behalf of corporate debtor is present. Ld. Lawyer on behalf of the respondent i.e. Paschim Gujarat Vij Company Ltd. is also present.

Petitioner submitted that the matter has been settled with M/s Paschim Gujarat Vij Company Ltd. The Ld. Lawyer appearing on behalf of M/s Paschim Gujarat Vij Company Ltd. submitted that he has no instruction with regard to the settlement. Hence he prayed for some time. Heard, prayer is allowed. Petitioner is also directed to file his affidavit with regard to the settlement, if entered into.

Fixed on 02.08.2017.

MANORAMA KUMARI MEMBER(J)